

**ORDER****Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)**

Keeping in view the Government Advisories, on the basis of opinion of medical and administrative experts and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants, Hon'ble the Chief Justice has been pleased to order that:

1. All the cases already fixed/listed from 01.10.2021 to 29.10.2021 shall be adjourned by NIC for the future dates mentioned herein as under:

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
01.10.2021	18.01.2022
	19.01.2022
02.10.2021 to 04.10.2021	20.01.2022
	21.01.2022
05.10.2021	24.01.2022
	25.01.2022
06.10.2021	27.01.2022
	28.01.2022
07.10.2021	31.01.2022
	01.02.2022
08.10.2021	02.02.2022
	03.02.2022
09.10.2021 to 11.10.2021	04.02.2022
	07.02.2022
12.10.2021	08.02.2022
	09.02.2022
13.10.2021	10.02.2022
	11.02.2022
14.10.2021	14.02.2022
	15.02.2022
15.10.2021 to 25.10.2021	17.02.2022
	18.02.2022
26.10.2021	21.02.2022
	22.02.2022
27.10.2021	23.02.2022
	24.02.2022
28.10.2021	25.02.2022
	28.02.2022
29.10.2021	02.03.2022
	03.03.2022

2. However, all the Arbitration Cases (Agreement Value greater than Rupees 5 Crore) and the Special Division Bench matters which are already fixed/listed from 01.10.2021 to 29.10.2021 shall be adjourned by NIC for the future dates mentioned herein as under:

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
01.10.2021	21.01.2022
02.10.2021 to 08.10.2021	28.01.2022
09.10.2021 to 29.10.2021	04.02.2022

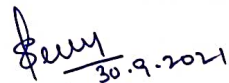
*Sanj*  
30.9.2021

3. However, Anticipatory Bails, Regular Bails, Criminal Revisions (Bail) filed U/s 102 of Juvenile Justice (Care & Protection) Act, 2015, Habeas Corpus Petitions, Criminal Writ Petitions pertaining to Protection/Life and Liberty/Parole/Furlough/Premature Release and Applications for Suspension of Sentence, irrespective of the year of its registration, will not be adjourned by the NIC and will be taken up on the dates already fixed during 01.10.2021 to 29.10.2021 (*except 15.10.2021 to 24.10.2021 being Dussehra Vacations and the cases fixed during this period will be listed on 25.10.2021*).

Also, the cases registered in the year 2021 and are fixed during 01.10.2021 to 29.10.2021 in Urgent Motion Cause List will not be adjourned by the NIC (*except 15.10.2021 to 24.10.2021 being Dussehra Vacations and the cases fixed during this period will be listed on 25.10.2021*).

4. The cases which have been listed on or after 01.07.2021 as well as the cases in which application for pre-ponement has been allowed on or after 01.07.2021 and are fixed during 01.10.2021 to 29.10.2021 will also not be adjourned by the NIC and will be taken up on the dates already fixed during 01.10.2021 to 29.10.2021 (*except 15.10.2021 to 24.10.2021 being Dussehra Vacations and the cases fixed during this period will be listed on 25.10.2021*).
5. Interim orders passed in the cases, which will be adjourned by the NIC as per above table, will continue till further orders.
6. In case of urgency in the cases which are fixed from 01.10.2021 to 29.10.2021 and will be adjourned as above through NIC, the learned counsel may move an application for pre-ponement of the said cases.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE.**

  
(Sanjiv Berry)  
Registrar General  
30.09.2021